## Government of Himachal Pradesh Department of Health and Family Welfare

No. HFW-A-A(3)1/2020

Dated Shimla-2 the 22th March, 2020

## **ORDER**

Recognizing the importance of social distancing and isolation measures for the containment of the spread of COVID-19 and keeping in view, the influx of a large number of persons from other countries and other states and confirmation of COVID-19 in persons belonging to District Kangra, it is imperative that strict measures should be undertaken with immediate effect. The Government of Himachal Pradesh in exercise of the powers conferred under section 2, 3 and 4 of the Epidemic Disease Act, 1897, has framed the Himachal Pradesh Epidemic Disease (COVID-19) Regulations, 2020. Under the Clause 3 of the aforesaid regulations, the State of Himachal Pradesh hereby notifies a lockdown in the revenue district of Kangra with immediate effect stipulating the following restrictions till further orders:

- 1. All interstate and intrastate movement of public and private stage and contract carriages including Taxies, autorickshaws etc. is prohibited. There will be total prohibition on movement or plying of trains and commercial aircrafts. The private vehicles will be plied only if essentially required for visiting hospitals and for availing/maintenance of essential services. Goods carriage vehicles shall however be allowed to ply, in respect of the services provided for in Clause 2 of this Order.
- 2. All shops, commercial establishments, factories, workshops, godowns etc. shall close their operations except for the following:
  - a) Shops or stores selling Groceries, Milk, Bread, Fruit, Vegetable, Meat, Fish & other uncooked food items and their transportation related activities and warehousing.
  - b) Hospitals, Chemist stores, Optical stores, Pharmaceutical and soap manufacturing units and their ancillaries together with transportation related activities.
  - c) Petrol pumps, LPG gas, Oil agencies, their godowns and their transportation related activities.



- d) E-commerce (delivery) of all essential goods including food, pharmaceuticals and medical equipments.
- e) Production and Manufacturing Units which require continuous process may continue to function, after obtaining required permission from the Deputy Commissioner and following all precautionary protocols as notified by Health Department from time to time.
- f) Units manufacturing alcohol for medicine/sanitizers subject to following all precautionary protocols as notified by Health Department from time to time.
- g) Manufacturing units engaged in production of essential commodities. In this regard, the decision of Deputy Commissioner shall be final.
- 3. Strict home quarantine shall be observed by all foreign returnees, who landed in India on or after 9<sup>th</sup> March 2020. All such foreign returnees shall mandatorily notify the District Surveillance Officer of the concerned district & 104 Toll Free Number and register themselves for home quarantine failing which they shall be liable for legal action.
- 4. People are required to stay at home and come out only for basic purposes like visit to grocery, vegetable shops, chemists etc. and for essential and permitted work related travel only and that too while strictly following social distancing guidelines issued from time to time. Under no circumstances, any Social/Cultural/Sports/Political/Religious/Academic/Family mass gatherings or gatherings of any kind and purpose will be permitted at any place. All the establishments which are allowed to be kept open under these orders shall also ensure social distancing within and outside their premises.
- 5. Functioning of all the Government Offices shall be regulated under the Order issued vide notification no. Per(AP-B)B(15)-19/2020 dated 21<sup>st</sup> March 2020, except the following:
  - a) Offices charged with law and order and magisterial duties
  - b) Police, Armed Forces and Central Para-Military Forces
  - c) Health
  - d) Treasury
  - e) Urban Local Bodies and Rural Development



- f) Fire
- g) Electricity, Water and Municipal Services
- h) Bank/ATM
- i) Print, Electronic and Social Media
- j) Telecom & Internet Services including IT&ITeS
- k) Postal services
- I) Supply chain and related transportation
- m) Any other service which the Deputy Commissioner of the concerned District deems to be essential. If there is any doubt as to whether a service establishment is essential or not, the Deputy Commissioner shall be the competent authority to decide.

The staff working in the above mentioned departments shall not proceed on leave and the already sanctioned leave is ordered to be cancelled with immediate effect except for maternity leave. Furthermore, the leave on medical grounds shall be admissible only if certified by the District Medical Board.

This issues with approval of Hon'ble Chief Minister.

By order

Chief Secretary to the Government of Himachal Pradesh

Endst no. As Above, Dated: 22<sup>nd</sup> March 2020

Copy for information and necessary action to:

- 1. All the Administrative Secretaries to the Government of Himachal Pradesh for information and necessary action please.
- 2. All the Head of Departments for information and necessary action please.
- 3. Deputy Commissioner and Superintendents of Police, District Kangra for taking all necessary actions for enforcement and implementation of aforesaid directions.

(R D Dhiman)

Additional Chief Secretary (Health) to the Government of Himachal Pradesh